

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/SM/2016

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S. Bakshi, Member

Dr. M. K. Iyer, Member

Date of Order: 6.5.2016

ORDER

The Commission has notified on 21.2.2014 the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter "2014 Tariff Regulations") applicable for the period from 1.4.2014 to 31.3.2019. Regulation 7 of the 2014 Tariff Regulations provides as under:

"7. Application for determination of tariff

(1) The generating company may make an application for determination of tariff for new generating station or unit thereof in accordance with the Procedure Regulations, in respect of the generating station or generating units thereof within 180 days of the anticipated date of commercial operation.

(2) The transmission licensee may make an application for determination of tariff for new transmission system including communication system or element thereof as the case may be in accordance with the Procedure Regulations, in respect of the transmission system or elements thereof anticipated to be commissioned within 180 days from the date of filing of the petition.

(3) In case of an existing generating station or transmission system including communication system or element thereof, the application shall be made not later than 180 days from the date of notification of these regulations based on admitted capital cost including any additional capital expenditure already admitted up to 31.3.2014 (either based on actual or projected additional capital expenditure) and estimated additional capital expenditure for the respective years of the tariff period 2014-15 to 2018-19.

*(4) The generating company or the transmission licensee, as the case may be, shall make an application as per **Annexure-I** of these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system as the case may be:*

Provided that the petition shall contain details of underlying assumptions for the projected capital cost and additional capital expenditure, wherever applicable.

*(5) If the petition is inadequate in any respect as required under **Annexure-I** of these regulations, the application shall be returned to the generating company or transmission licensee as the case*



may be, for resubmission of the petition within one month after rectifying the deficiencies as may be pointed out by the staff of the Commission.

6) If the information furnished in the petition is in accordance with the regulations and is adequate for carrying out prudence check of the claims made, the Commission shall consider the suggestions and objections, if any, received from the respondents within one month from the date of filing of the petition and any other person including the consumers or consumer associations. The Commission shall issue the tariff order after hearing the petitioner, the respondents and any other person specifically permitted by the Commission.”

2. It is evident from above that the generating companies and the Inter-state transmission licensees are required to file applications for determination and/ or revision of tariff in accordance with the relevant tariff regulations specified by the Commission and in conformity with the formats enclosed as Annexure to the said regulations. It has been experienced that in most of the petitions filed for determination/ truing-up of tariff, the generating companies/ transmission licensees fail to furnish complete information with supporting documents in justification of their claims in accordance with the tariff regulations. Accordingly, letters are issued by the staff of the Commission at the pre-hearing stage and directions are issued by the Commission through Record of Proceedings (RoP) or interim orders to the generating companies/ transmission licensees to file the required information. Very often, the generating companies/ transmission licensees seek further extension of time to file the required information. Since the required information is to be filed after serving copies on respondent beneficiaries, the respondent beneficiaries also require time to file their responses. As a result, the final hearing of the tariff petitions are delayed resulting in further delay in disposal of the tariff petitions.

3. Section 62 of the Electricity Act, 2003 provides as under:

62. Determination of tariff

(2) The Appropriate Commission may require a licensee or a generating company to furnish separate details, as may be specified in respect of generation, transmission and distribution for determination of tariff.



4. In terms of the above provisions of the Act and in order to expedite the process for disposal of tariff petitions filed by the generating companies/ transmission licensees, it is proposed to specify a checklist containing details of the information required to be furnished by the generating companies/ transmission licensees at the time of filling the tariff petitions before the Commission, which will be in addition to the forms specified under the Tariff Regulations.

5. Accordingly, a comprehensive checklist to be complied with by the generating companies (thermal, hydro, lignite and gas based) and inter-state transmission licensees for furnishing the required information is enclosed as Annexure I to this order. The checklist is exhaustive and all entries in the checklist may not be applicable in all cases. The generating companies/ transmission licensees shall file the information as may be considered relevant to the individual tariff petitions.

6. The generating companies/ transmission licensees are directed to ensure that the required information is filed along with the tariff petitions. In case of tariff petitions which have already been filed, but have not been listed for hearing, the generating companies/ transmission licensees are directed to file the required information within a period of two weeks from the date of the issue of this order.

-Sd/-
(Dr. M. K. Iyer)
Member

-Sd/-
(A.S. Bakshi)
Member

-Sd/-
(A.K.Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson



**CHECK LIST TO BE FILED BY THE PETITIONER IN RESPECT OF TARIFF PETITIONS FOR
2014-19**

TRANSMISSION SYSTEM/ASSETS

| Sl. No. | Particulars | Yes/No/NA | Page No. |
|--------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|----------|
| Procedural | | | |
| 1. | Whether the petition is posted on website? (a) If yes, whether details submitted (b) If no, whether the reasons for not posting is submitted | | |
| 2. | Whether a copy of the petition is served on all the beneficiaries / respondents (a) If yes, whether proof of service has been filed (b) If no, the reasons thereof | | |
| 3. | Whether notice of tariff petition published in newspapers in terms of the CERC Regulations. If yes, whether the details of the publication made is submitted If no, whether reasons thereof | | |
| 4. | Whether Standing Committee approval for the assets covered in the petition submitted | | |
| 5. | Whether RPC approval for the assets covered in the petition submitted | | |
| 6. | Whether Investment Approval of the Board of Directors certified by the Company Secretary is submitted | | |
| 7. | Whether Schematic diagram of the assets covered in the petition is submitted | | |
| 8. | Whether Single Line Diagram and GA drawing of the assets covered in the petition is submitted | | |
| 9. | Whether relevant pages of DPR for Reactors approved prior to 31.1.2014, if any, is submitted | | |
| 10. | Whether tariff for POC purpose has been granted. If yes, whether the details submitted | | |
| 11. | Whether assets covered in the petition are the only assets included in the Investment Approval? (a) If no, whether the details of assets and the Petition No. in which assets are covered are given? | | |
| Declaration of COD (Asset-wise) Actual or Anticipated | | | |
| 12. | Whether the asset has been declared commercially available? (a) Whether inspection certificate from CEA is enclosed. (b) Whether trial operation certificate from RLDC is enclosed (c) Whether COD letter is enclosed | | |



| | | | |
|---------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|--|
| 13. | Information on the current /revised status of commissioning of asset. i. In case of change in COD of assets, whether Auditor's certificate/DOCO letter (for actual COD) and Management certificate /Auditors certificate (in case of anticipated COD) with all Tariff filing forms submitted. ii. Whether Auditors certificate/Management certificate of expenditure of assets in the Form of element wise segregation of capital cost and segregation of IDC/IEDC included thereon as on DOCO is submitted | | |
| 14. | Whether certificate of incorporation, certificate of commencement of Business, Memorandum of Association and Articles of Association, in case of new companies, submitted | | |
| 15. | Whether region wise and corporate audited balance sheet and P&L account with all schedules and annexure for new transmission system and communication system for the relevant years filed | | |
| 16. | Whether copies of BPTA, TSA and PPA with beneficiaries, if any, submitted | | |
| Capital cost | | | |
| 17. | Whether approval of competent authority of capital cost and financial package submitted | | |
| 18. | Whether equity participation agreements and approval for foreign equity submitted | | |
| 19. | Whether cost audit report along with cost accounting records, cost details, statements, schedules for transmission system as submitted to GOI for first two years, truing up/ final true up submitted | | |
| 20. | In case of revision in the capital cost, whether RCE certified by the Company Secretary is submitted | | |
| 21. | Whether Statement of capital cost as per Books of Accounts (accrual basis) for the assets and amount of capital liabilities in gross block filed. | | |
| Time Overrun | | | |
| 22. | Whether completed within the time line given in the Investment Approval. (a) If no, the reasons for time overrun given (b) Whether documents in support of time overrun enclosed (c) Whether activity-wise delay (planned and achieved as per Appendix-I) submitted | | |
| 23. | Whether Auditor Certificate (Revised) and Management Certificate (Revised) is enclosed in case of time overrun | | |
| 24. | Whether element-wise segregation of capital cost and IDC & IEDC as on COD is enclosed in case of time overrun | | |
| 25. | Whether (a) DPR (b) CPM analysis (c) PERT chart and Bar chart submitted | | |
| Cost Overrun | | | |
| 26. | Whether the estimated completion cost is higher than the apportioned approved cost? (a) In case the cost is higher or lower, whether the reasons thereof is submitted (b) Whether high negative cost variation with reference to apportioned approved cost has been justified | | |



| | | | |
|---------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|--|
| 27. | Whether details of cost overrun given in Form-5 submitted | | |
| 28. | Whether reasons for cost variation for each item along with justification is given as per Appendix-II | | |
| 29. | Whether there is any change in the scope like increase/decrease in line length, increase in no. of multi-circuit towers, increase in no. of special towers, etc. and if details submitted | | |
| 30. | Whether change in scope is reflected in Form-2 | | |
| 31. | Whether reasonableness of cost of individual item is given in Form- 5 | | |
| 32. | If Comparison of hard cost with the benchmarking capital cost submitted | | |
| IDC & IEDC | | | |
| 33. | Whether entire amount of IDC discharged as on COD | | |
| 34. | Whether un-discharged liability portion of IDC is included in additional capital expenditure. If so, the details thereof submitted | | |
| 35. | Whether computation of IDC along with editable soft copy, in excel format is submitted for the period (a) from date of infusion of debt fund to scheduled COD/actual COD (b) from scheduled COD to actual COD (in case of delay) | | |
| 36. | Whether entire amount of IEDC discharged as on COD submitted | | |
| 37. | Whether un-discharged liability portion of IEDC is included in additional capital expenditure. If so, the details thereof submitted | | |
| 38. | Details of IEDC during the period of delay (i.e from scheduled COD to actual COD) submitted | | |
| 39. | Whether details of the Liquidated Damages, if any, recovered/adjusted or recoverable is submitted | | |
| Additional ROE | | | |
| 40. | Whether the assets covered in the petition are commissioned within the time line specified under the 2009 or 2014 Tariff Regulations If no, whether details submitted | | |
| 41. | Whether the works are part of a new sub-station | | |
| 42. | Whether certificate from NPC/RPC in terms of Regulation 24(2)(iii) is enclosed | | |
| 43. | Whether the scheme/project is an ATS? If yes, whether there exists Implementation Agreement (IA) and if so, copy of IA filed? | | |
| Additional Capital Expenditure | | | |
| 44. | Whether additional capital expenditure is within the original scope of work | | |
| 45. | Whether project completed within the cut-off date as specified in Regulation 14(1) | | |
| 46. | Whether detailed justification submitted in respect of the additional capital expenditure claimed before and after the cut-off date | | |
| 47. | Whether the work is ratified in RPC or recommended by CEA or any other agency including Enquiry Committee. If yes, whether details given with documentary evidence (14(2)(v) | | |
| 48. | In case of additional capital expenditure claimed under Regulation 14(2)(v), whether justification <i>that the work was essential for successful and efficient operation of the system</i> furnished | | |



| Interest on Loan | | | |
|-------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|--|
| 49. | Whether copies of relevant loan agreements submitted | | |
| 50. | Whether documents in support of Interest rate and repayment schedule of existing/proposed loans (as per Form-9C) is filed | | |
| 51. | Whether details regarding default in interest payment of loan submitted | | |
| 52. | Whether statement of capital cost as per Books of Accounts (accrual basis) for the asset as per Form-4A and the amount of capital liabilities in gross block is given. | | |
| 53. | Whether details of allocation of corporate loans to various transmission assets in Form-9 and actual cash expenditure in Form-15 submitted | | |
| 54. | Whether details of Foreign loans, if any, in Form-9B submitted | | |
| 55. | Whether Income Tax liability and deferred tax liability is computed as per amended Regulation 2014-19 | | |
| 56. | Whether details of the weighted average rate of Interest on loan – Foreign currency in Form-9D along with the effective repayment date is submitted | | |
| 57. | Whether the loan agreement documents along with amortisation scheduled submitted | | |
| O&M expenses | | | |
| 58. | Whether the details have been filed in Form-2 | | |
| 59. | Whether elements match with scope mentioned in Investment Approval and the assets for which tariff is claimed | | |
| 60. | Whether higher O&M expenses has been claimed. If so, whether details/justification submitted | | |
| 61. | Whether the basis for O&M expenses for special cases like HVDC terminal submitted | | |
| 62. | Shifting of Bays, if any and related details, whether filed | | |
| 63. | In case of use of line reactors as Bus reactors-the Voltage profile prior to and after installation of Bus reactors and agreement in RPC, whether submitted | | |
| Spares | | | |
| 64. | Whether year-wise details of liability discharged corresponding to spares of transmission line/SCD and HVDC station/GIS and Communication system is submitted | | |
| 65. | Details of Initial spares claimed and allowed in respect of existing assets if submitted | | |

Note: Petitions in WS format and detailed calculations in Excel format shall be submitted in CD/Floppy Disk



HYDRO GENERATING STATIONS

| Sl.No. | Particulars | Yes/No/NA | Page No. |
|-------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|----------|
| Procedural | | | |
| 1. | Whether the petition is posted on website? (a) If yes, details submitted | | |
| 2. | Whether a copy of the petition is served on all the beneficiaries / respondents (a) If yes, whether proof of service has been filed | | |
| 3. | Whether notice of tariff petition published in newspapers in terms of the CERC Regulations. If yes, whether the details of the publication has been submitted | | |
| Capital Cost | | | |
| 4. | Whether unit-wise break-up of capital cost submitted | | |
| 5. | Whether Board Approval of Capital Cost /Revised Capital Cost submitted | | |
| 6. | Whether report of DIA on the vetting of capital cost submitted | | |
| 7. | Whether approval of capital cost/RCE by competent authority (MOP/CCEA/CEA) submitted | | |
| 8. | Whether break-up of common facilities in respective units in the original project estimate submitted | | |
| 9. | Whether Audited Financial Statement as on 31 st March of each year of the tariff period with all schedules as on COD of the units submitted | | |
| 10. | Whether the details of liabilities discharged and un-discharged as on COD of each unit as well as on 31 st March of subsequent years of tariff period submitted | | |
| 11. | Whether the details of party-wise and asset-wise un-discharged and discharged liabilities during each year, if any, submitted | | |
| 12. | Whether the details of duty drawback/exemption availed, if any, submitted | | |
| 13. | Whether details of Infirm power as on COD submitted | | |
| 14. | Whether details of Local Area Development Expenses (LADA) along with related government notification, if any, submitted | | |
| Time Overrun | | | |
| 16. | Whether time overrun is involved in the commercial operation of the generating station. (a) If yes, the reasons/justification for time overrun, if submitted (b) Whether documents in support of time overrun is enclosed | | |
| 17. | Whether report of the Standing Committee appointed by GOI with respect to time and cost over-run enclosed | | |
| 18. | Whether the DIA report on time and cost over-run submitted | | |
| Interest During Construction (IDC) | | | |
| 19. | Detailed calculation of FERV claimed, if submitted | | |
| 20. | Whether soft copy in formula based Excel Sheet for calculation for IDC (including normative IDC), financing charges as on COD with date of drawl, date of repayment, rate of interest, etc submitted | | |
| 21. | Whether procedure and calculation of apportionment of unit wise IDC submitted | | |



| Return on Equity (ROE) | | | |
|---------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|--|
| 22. | Whether the details of the actual deployment of loan and equity submitted | | |
| 23. | Whether income tax holiday u/s 80 IA of the I.T. Act is available to the project/station, if yes, whether details thereof submitted | | |
| Additional Capital Expenditure | | | |
| 24. | Whether Form-9 pertaining to additional capitalisation after COD is complete in all respects including; (i) Justification for incurring projected additional capital expenditure (ii) Provision of regulation under which claimed (iii) De-capitalization value of old asset in case assets claimed under replacement (iv) Claims that do not include expenditure on minor assets and tools and tackles (iv) Approval of additional capital expenditure by Board of Directors of Petitioner (v) Documentary evidence like test results carried out by Independent Agency /OEM or Technical Committee in case of claims under Regulation 14(3)(vii) and (viii) for efficient operation | | |
| 25. | Whether additional capital expenditure is within the original scope of work and if so details given? | | |
| 26. | Whether additional capital expenditure claimed is within or beyond the cut-off date. If so, whether relevant provisions of the Regulations mentioned | | |
| 27. | Whether relaxation in cut-off date claimed. If so, whether detailed reasons/justifications submitted | | |
| Interest on Loan | | | |
| 28. | Whether loan agreement submitted | | |
| 29. | Whether documents relating to interest rate reset from the first drawl submitted | | |
| 30. | Whether any penalty for shortfall amount of loan paid, if so, details thereof submitted | | |
| 31. | Details of prepayment of loan, if any, submitted | | |
| 32. | Whether calculation of IOL as per Form 13 for each year submitted | | |
| 33. | Whether quarter-wise schedule with regard to loan and revision thereof submitted | | |
| 34. | Whether there are any commitment charges? If so, reasons thereof submitted? | | |
| 35. | Whether any penal rate of interest for default in repayment of loan is made. If yes, reasons thereof submitted? | | |
| 36. | Whether details of calculation of normative loan submitted | | |
| Depreciation | | | |
| 37. | Whether justification for claiming the working capital margin as per Form 5A submitted | | |
| 38. | Whether calculation of rate of depreciation for each year as per Form 11 submitted | | |
| 39. | Whether calculation of depreciation for each year as per Form 12 submitted | | |



| Interest on Working Capital | | | |
|------------------------------------|-------------------------------------------------------------------------------------------------------------------------------|--|--|
| 40. | Whether details of component- wise IWC as per Form 13B submitted | | |
| General | | | |
| 41. | Whether editable soft copy of all Forms and calculations submitted | | |
| 42. | Whether cost audit report for the last three financial years submitted | | |
| 43. | Whether DPR submitted | | |
| 44. | Whether liability flow statement as per Form 16 submitted | | |
| 45. | Whether relaxation for NAPAF and Design Energy claimed. If so, whether reasons/justification along with documentary submitted | | |
| O&M Expenses | | | |
| 46. | Whether Income Tax liability and deferred tax liability is computed as per amended Tariff Regulation 2014-19? | | |
| 47. | Whether O&M Expenses claimed as per Regulations? If not, whether relaxation claimed | | |
| 48. | In case relaxation claimed, whether details submitted | | |

Note: Petitions in WS format and detailed calculations in Excel format shall be submitted in CD/Floppy Disk



THERMAL GENERATING STATIONS

| Sl. No. | Particulars | Yes/No/NA | Page No. |
|---------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|----------|
| Procedural | | | |
| 1. | Whether the petition is posted on website? (a) If yes, details submitted | | |
| 2. | Whether a copy of the petition is served on all the beneficiaries / respondents (a) If yes, whether proof of service has been filed | | |
| 3. | Whether notice of tariff petition published in newspapers in terms of the CERC Regulations. If yes, whether the details of the publication has been submitted | | |
| Capital Cost | | | |
| 4. | Whether copy of Minutes of Investment Approval submitted | | |
| 5. | Whether Auditor certified statement of capital cost claimed for the tariff period | | |
| 6. | Whether unit-wise break-up of the capital cost submitted | | |
| 7. | Whether Auditor certificate of capital cost claimed submitted | | |
| 8. | Whether Auditor certificate of Infirm Power adjusted till COD of each unit submitted | | |
| 9. | Whether Auditor certificate for initial spares capitalised of each unit submitted | | |
| 10. | Whether Auditor certificate in respect of un-discharged liabilities, FERV, IDC and FC as on COD of each unit submitted | | |
| 11. | Whether reconciliation of un-discharged liabilities, IDC FC and FERV separately as per Form 9A/9B with that of Books of Accounts submitted | | |
| 12. | Whether Form 5B/5C showing complete details as on COD of each unit submitted | | |
| 13. | Whether Form 11 showing gross block of each unit and at the beginning of each year submitted | | |
| 14. | Whether statement showing quarter-wise position of actual interest (including FC) till COD of each unit in Form 14 submitted | | |
| 15. | Whether statement showing quarter-wise position of cumulative cash expenditure till COD of each unit in Form 14A submitted | | |
| 16. | Whether audited financial statement (with all notes/schedules) as on COD of each unit or as on 31 st March each year submitted | | |
| 17. | Whether audited financial statement from the date of inception till COD of station is submitted | | |
| Time Overrun | | | |
| 18. | Whether time overrun is involved in the commercial operation of the generating station. (a) If yes, the reasons for time overrun submitted (b) Whether documents in support of time overrun enclosed (c) Whether chronology of events for time overrun submitted | | |
| IDC | | | |
| 19. | Whether editable soft copy of IDC and FERV calculations submitted | | |
| 20. | Whether the component wise statement in respect of IEDC as per Appendix III submitted | | |



| ROE | | |
|---------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|
| 21. | Whether statement showing computation of effective tax rate from the books of accounts of respective years submitted | |
| 22. | Whether tax audit report for respective years submitted | |
| 23. | Whether the certificate for moving from MAT to Normal Tax Rate or vice-versa during any year is submitted | |
| Additional Capital Expenditure | | |
| 24. | Whether additional capital expenditure claimed is within the original scope of work | |
| 25. | Whether additional capital expenditure claimed is within or beyond the cut-off date. If so, whether relevant provisions of the Regulations mentioned with proper justification | |
| 26. | Whether relaxation in cut-off date claimed. If so, whether detailed reasons/justifications submitted | |
| 27. | Whether Audited statement showing (stage/unit-wise) reconciliation of ACE with Books of Accounts submitted | |
| 28. | Whether liability flow statement showing asset/work-wise and party-wise details as shown in Appendix IV along with editable soft copy links is submitted | |
| 29. | Whether statement in respect of interest, FC and FERV (for each component) as per Appendix V submitted | |
| 30. | Whether details in respect of inter-unit transfer in the following heads submitted (a) Name of the asset (b) Original value of asset capitalised (c) Year when the asset was put to use (d) Year of transfer (e) Name of transferring/receiving station and (f) Gross value at the time of transfer | |
| 31. | Whether inter-unit transfer claimed in the petition is at variance with the Books of Accounts and a reconciliation statement for the same has been furnished | |
| 32. | Whether separate details for additions and de-capitalisation have been furnished in case any asset has been claimed on net basis (after adjusting de-capitalised value with positive additions) either under additions and exclusions | |
| 33. | Whether additional details in respect of all de-capitalised stations (claimed under additions or exclusions) have been submitted under the following heads (a) Name of the asset (b) Original value of asset capitalised (c) Amount of depreciation recovered till date (as per books) (d) Year of put to use | |
| 34. | In respect of de-capitalisation of assets claimed under exclusion and earlier capitalised by way of interim transfer and claimed under exclusion for the purpose of tariff, whether a certificate that the same is claimed as de-capitalisation of original transferor is submitted | |
| 35. | Whether details of the amount of IDC and un-discharged included in the additional capital expenditure as per the Books of Accounts for respective years submitted | |



| Interest on Loan | | | |
|------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|--|--|
| 36. | Whether loan agreement submitted | | |
| 37. | Whether documents relating to interest rate reset from the first drawl submitted | | |
| 38. | Whether any penalty for shortfall amount of loan paid, if so, details thereof | | |
| 39. | Details of prepayment of loan, if any, submitted | | |
| 40. | Whether calculation of IOL as per Form 13 for each year submitted | | |
| 41. | Whether quarter-wise schedule with regard to loan and revision thereof submitted | | |
| 42. | Whether there are any commitment charges? If so, reasons thereof | | |
| 43. | Whether any penal rate of interest for default in repayment of loan is made. If yes, reasons thereof | | |
| 44. | Whether details of calculation of normative loan submitted | | |
| 45. | Whether Form 8 showing actual drawl date and drawl amount in respect of each loan submitted | | |
| 46. | Whether statement showing rate of interest and foreign exchange rate applicable during the tariff period corresponding to each loan submitted | | |
| Depreciation | | | |
| 47. | Whether justification for claiming the working capital margin as per Form 5A submitted | | |
| 48. | Whether calculation of rate of depreciation for each year as per Form 11 submitted | | |
| 49. | Whether calculation of depreciation for each year as per Form 12 submitted | | |
| 50. | Whether the amount of depreciation capitalised to gross block during the respective years by way of IDC submitted | | |
| Interest on Working Capital | | | |
| 51. | Whether details of component- wise IWC as per Form 13B submitted | | |
| General | | | |
| 52. | Whether editable soft copy of all Forms and calculations submitted | | |
| 53. | Whether cost audit report for the last three financial years submitted | | |
| 54. | Whether DPR submitted | | |
| 55. | Whether liability flow statement as per Form 16 submitted | | |
| 56. | Whether relaxation for NAPAF and Design Energy claimed. If so, whether reasons/justification along with documentary submitted | | |
| 57. | Whether Income Tax liability and deferred tax liability is computed as per amended Regulation 2014-19 | | |
| O&M Expenses | | | |
| 58. | Whether O&M Expenses claimed as per Regulations, If not, whether relaxation claimed | | |
| 59. | In case relaxation claimed, whether details submitted | | |

Note: Petitions in WS format and detailed calculations in Excel format shall be submitted in CD/Floppy Disk



APPENDIX – I

| Asset | Activity | Period of activity | | | | Reason(s) for delay along with reference to supporting document |
|-------|----------|--------------------|----|----------|----|-----------------------------------------------------------------|
| | | Planned | | Achieved | | |
| | | From | To | From | To | |
| | | | | | | |

APPENDIX II

| S No | Element | Basis forming FR Cost | | | | | | | | | FR Cost | | | Actual Cost | | | Remarks | |
|------|---------|-----------------------|---|----|-----------|---|----|-----------|---|----|-----------|---|----|-------------|---|----|---------|--|
| | | Project-1 | | | Project-2 | | | Project-3 | | | Estimated | | | | | | | |
| | | Q | R | PL | Q | R | PL | Q | R | PL | Q | R | PL | Q | R | PL | | |
| 1 | | | | | | | | | | | | | | | | | | |
| 2 | | | | | | | | | | | | | | | | | | |
| 3 | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | |

APPENDIX – III

| Particular | Opening | Addition | Transfer to GB | Transfer to P&L | Closing |
|------------|----------------------------|----------|----------------|-----------------|---------|
| | (Separately for each year) | | | | |
| | | | | | |
| Total | | | | | |

APPENDIX – IV

| Name of the party | Name of asset / work | Nature (Admitted / Non admitted) | Opening Liability | Addition during the year | Discharges during the year | Reversal during the year | Closing Liability |
|-------------------|----------------------|----------------------------------|-------------------|--------------------------|----------------------------|--------------------------|-------------------|
| | | | (Year – wise) | | | | |
| | | | | | | | |

APPENDIX – V

| Particulars | For each year (and in case of COD during the year up to COD of each Unit) |
|-------------------------------------------------------------------|---------------------------------------------------------------------------|
| Interest / FC / FERV / FC/ FERV for the period | |
| Interest / FC / FERV / FC / FERV transferred to P & L A/c | |
| Interest / FC / FERV / FC / FERV capitalised to Gross Block | |
| Interest / FC / FERV / FC / FERV lying in CWIP (at the beginning) | |
| Interest / FC / FERV / FC / FERV lying in CWIP (at the ends) | |

